

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 130
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner
Vs.
Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 05.08.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: - Mr. Abhishek Anand, Adv. for RP
For the Respondent:- Mr. Kamal Chhabra, Adv. for Respondent Tamilnad
Mercantile Bank
Mr. Rahul Gupta, Adv. for Respondent No. 6 in CA-
840/2019.

ORDER

On account of paucity of time as the matters of Mumbai Bench have to be taken by one of us (Bhaskara Pantula Mohan, Acting President), hearing is deferred to 01.09.2021.

- sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

05.08.2021
Vineet